

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 7966/2014

(Arising out of impugned final judgment and order dated
02/05/2013 in SA No. 507/2013 passed by the High Court of
Judicature at Allahabad)

GHAZIABAD DEV. AUTHORITY

Petitioner(s)

VERSUS

DEVENDRA KUMAR & ANR

Respondent(s)

Date : 26/10/2015 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE ADARSH KUMAR GOELFor Petitioner(s) Ms. Sakshi Mehley, Adv.
Mr. Devesh Kumar, Adv.For Respondent(s) Mr. Sameer Kulshreshtha, Adv.
Mr. Sudhir Kulshreshtha, Adv.UPON hearing the counsel the Court made the following
O R D E RList the matter on 20th November, 2015, no
further time is granted on that day.(Neeta)
Sr. P.A.(Sneh Bala Mehra)
Assistant Registrar

Signature Not Verified

Digitally signed by
Neeta Sapra
Date: 2015.10.27
17:29:21 IST
Reason: